

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
COURT NO. IV, NEW DELHI**

**(IB)-274/ND/2018**

**Under Section: 9 of IBC Code, 2016.**

**In the matter of:**

M/s Ashutosh Steels Pvt. Ltd. **.....Applicant**

Vs.

M/s Royal Pressing And Components Pvt. Ltd. **.....Respondent**

**Order delivered on 13.11.2018**

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

For the Applicant : Mr. Anant A. Pavgi, Adv.  
Mr. Tushar Tyagi, Adv

For the Respondent : Mr. Atul Agarwal, Adv.

**ORDER**

Learned counsel for the applicant requests short adjournment as arguing counsel is in personal difficulty. Learned counsel for the respondent is objecting to the same. As a last chance matter is adjourned for final hearing. It is made clear that on the next date no further adjournment will be granted. Fix the matter for final hearing on 06.12.2018.

Sd/-

**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**

